

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1132  
ANSWERED ON:09.12.2003  
DRIVING VEHICLES IN INEBRIATED STATE  
BIR SING MAHATO;HARIBHAI PARTHIBHAI CHAUDHARY

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether youths in Delhi drive under the influence of liquor which sometimes cause accidents;
- (b) if so, the reaction of the Government thereto;
- (c) the number of such cases detected wherein the driver was in an inebriated condition during the last three years as on date; and
- (d) the fine recovered from them in the form of challan during the said period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

- (a): There have been occasions in which the vehicles driven by persons in an inebriated state caused accidents.
- (b): The persons found to be driving under the influence of liquor are prosecuted as per law.
- (c): The number of cases of drunken driving detected during the last three years by Delhi Traffic Police is indicated below:-

| Year | Number of cases |
|------|-----------------|
| 2001 | 1545            |
| 2002 | 2464            |
| 2003 | 2004            |

(upto 30.11.2003)

- (d): The amount of fine recovered by Delhi Police from drunken drivers during the last three years was as follows:

| Year | Amount of fine recovered |
|------|--------------------------|
| 2001 | Rs.5,70,350              |
| 2002 | Rs.5,36,050              |
| 2003 | Rs.4,63,150              |

(upto 30.11.2003)

This does not, however, include the amount of fine recovered in cases where the same was imposed by the courts, since this information is not maintained by Delhi Police.